HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE EIGHTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 689 OF 2025

Writ Appeal under clause 15 of the Letters Patent Filed against order Dated 30/06/2025 passed in writ petition No.17567 of 2025. on the file of the High Court.

Between:

M/s. Unimed Health Care Private Limited, Office at- 8-2-596/5, Road No.10, Banjara Hills, Rep. by its CEO, Dr. Medakkar Rahul Prakash Rao,

...APPELLANT

AND

1. Southern Power Distribution Company of Telangana Limited (TGSPDCL), Rep by its Chairman and Managing Director, Corporate Office- 6-1-50, Mint Compound, Hyderabad.
2. The Superintending Engineer (TGSPDCL), Operation Circle, Banjara Hills, Office at- GTS Colony, Erragadda, TGSPDCL, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Common Order dated 30.06.2025 in I.A. No. 1 of 2025 in W.P. No. 17567 of 2025 and batch to the extent of directing the Petitioner to pay 50% of the demanded Cross Subsidy Surcharge (CSS) passed by the Learned Single Judge.

Counsel for the Appellant: SRI I.V. KRISHNA RAYA, APPEARING FOR SRI D. ANIKETH REDDY
Counsel for the Respondents: SRI N. SREEDHAR REDDY (SC FOR TGSPDCL)
The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.689 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri I.V.Krishna Raya, learned counsel appearing for Sri D.Aniketh Reddy, learned counsel for the appellant, submits that in obedience of the impugned order of the learned Single Judge passed in I.A.No.1 of 2025 in W.P.No.17567 of 2025, dated 30.06.2025, the appellant has already deposited 50% of the demand amount and accordingly, the electricity supply has been restored and therefore, he is not pressing this writ appeal.

2. Accordingly, the writ appeal is **dismissed** as not pressed. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- P.Ch. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri D. Aniketh Reddy, Advocate [OPUC]
2. One CC to Sri N. Sreedhar Reddy (SC for TGSPDCL) [OPUC]
3. Two CD Copies

T J
GJP

HIGH COURT

DATED:08/07/2025



JUDGMENT

WA.No.689 of 2025

DISMISSING THE WRIT PETITION AS NOT PRESSED

WITHOUT COSTS

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19/8/2025